

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 06/85
DATED 15.10.2020 held on 05.11.2020**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.06/85 dated 15.10.2020 of Norms Committee-VI for the year 2020-21 was held on 05.11.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
4	Shri S.Kipgen, DDG	DGFT
5	Shri Pradyumna Sahu, FTDO	DGFT


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 8/6/85-ALC3/2020	Party Name: GALAXY PENCILS MFG. CO.	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00299/AM21/	RLA File :31/82/040/00237/AM16/	Lic.No/Date:3110065867 13.01.2016	Defer Date:17.12.2020
1 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 05.10.2020 to furnish hardcopy of the application which is awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms of the above AA. The case stands deferred to 17.12.2020.			

Case No.: 7/6/85-ALC3/2020	Party Name: GALAXY PENCILS MFG. CO.	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00298/AM21/	RLA File :31/82/040/00001/AM17/	Lic.No/Date:3110066109 04.04.2016	Defer Date:17.12.2020
2 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 05.10.2020 to furnish hardcopy of the application which is awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms of the above AA. The case stands deferred to 17.12.2020.			

Case No.: 14/22/85-ALC3/2018	Party Name: RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00324/AM19/	RLA File :21/24/040/00001/AM17/	Lic.No/Date:2110001172 27.02.2017	Defer Date:17.12.2020
3 Decision : NC considered the case as per agenda and noted that the application of the firm alongwith reply has been forwarded to MoFPI for examination and comments. The Committee decided to request MoFPI to furnish their comments at the earliest. The case stands deferred to 17.12.2020.			

Case No.: 9/15/85-ALC3/2019	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00100/AM20/	RLA File :07/24/040/00314/AM18/	Lic.No/Date:0710112856 21.02.2018	Defer Date:17.12.2020
4 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to MoFPI for examination and comments. The Committee decided to request MoFPI to furnish their comments at the earliest. The case stands deferred to 17.12.2020.			

Case No.: 15/22/85-ALC3/2018	Party Name: RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
राष्ट्रीय भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/85/050/00325/AM19/	RLA File :21/24/040/00001/AM19/	Lic.No/Date:2110001174 11.05.2018	Defer Date:17.12.2020
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Decision : NC considered the case as per agenda and noted that the application of the firm alongwith reply has been forwarded to MoFPI for examination and comments. The Committee decided to request MoFPI to furnish their comments at the earliest.

The case stands deferred to 17.12.2020.

Case No.: 12/11/85- ALC3/2018	Party Name:OMSONS MARKETING PVT.LTD.	Meet No/Date:6/85- ALC3/2020 15.10.2020	Status: Deferred
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HQ File :01/85/050/00080/AM19/	RLA File :05/24/040/00118/AM19/	Lic.No/Date:0510406791 08.06.2018	Defer Date:17.12.2020
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6 **Decision :** NC considered the case as per agenda and noted that the firm was issued DL on 28.07.2020 followed by a reminder on 01.10.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 17.12.2020.

Case No.: 5/12/85-ALC3/2019	Party Name:QUALITY SPECIALITY CHEMICALS LLP	Meet No/Date:6/85- ALC3/2020 15.10.2020	Approved
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HQ File :01/85/050/00072/AM20/	RLA File :03/95/040/00343/AM20/	Lic.No/Date:0310831106 20.08.2019	
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7 **Decision :** NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/02/2020-ED dated 24.09.2020 allowing the following inputs;

S.No.	Export Item	Quantity	Import Item	Quantity Allowed
1.	Carragenan (Weight Variation +/- 5%)	30000.000 Kg	Refined Kappa Carageenan	5126.000 Kg
			Konjac Gum Powder	3600.000 Kg

RA may take subsequent consequential action accordingly.

Case No.: 1/18/85-ALC3/2019	Party Name:A.C. BROTHERS,	Meet No/Date:6/85- ALC3/2020 15.10.2020	Status: Deferred
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HQ File :01/85/050/00127/AM20/	RLA File :29/24/040/00013/AM20/	Lic.No/Date:2910025433 27.09.2019	Defer Date:17.12.2020
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8 **Decision :** NC considered the case as per agenda and noted that the firm was issued DL on 28.07.2020 followed by a reminder on 01.10.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 17.12.2020.

9 Case No.: 2/18/85-ALC3/2019	Party Name:UNITED	Meet No/Date:6/85-	Approved
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	BREWERIES LTD	ALC3/2020 15.10.2020	
HQ File :01/85/050/00128/AM20/	RLA File :03/95/040/00868/AM20/	Lic.No/Date:0310833287 09.12.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the above mentioned AA allowing the following inputs;			
Export Items			
Beer Made from Malt (Cans) {500 ML * 24 Cans} [25920000000 ML]		2160000.000 Cartons	
Beer Made from Malt (Bottle) {650 ML * 12 Bottles} [234000000 ML]		30000.000 Cartons	
Import Items			
Import items at S.No.1 to 3		As per Packaging Policy	
Import item at S.No. 4 (Sugar)		Import not allowed	
Import items at S.No. 5-10		As per Packaging Policy	
RA may take subsequent consequential action accordingly.			

Case No.:9/18/85-ALC3/2019	Party Name:BLOSSOM INDUSTRIES LTD.,	Meet No/Date:6/85-ALC3/2020 15.10.2020	Approved
HQ File :01/85/050/00135/AM20/	RLA File :03/94/040/00682/AM20/	Lic.No/Date:0310833411 13.12.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the above mentioned AA allowing the following inputs;			
Export Items			
Beer Made from Malt (Cans) {500 ML * 24 Cans} [18000000000 ML]		1500000.000 Cartons	
Beer Made from Malt (Bottle) {650 ML * 12 Bottles} [3120000000ML]		400000.000 Cartons	
Import Items			
Import items at S.No.1 to 3		As per Packaging Policy	
Import item at S.No. 4 (Sugar)		Import not allowed	
Import items at S.No. 5-10		As per Packaging Policy	
RA may take subsequent consequential action accordingly.			

	Case No.:1/21/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2020 15.10.2020	Status:Deferred
11	HQ File :01/85/050/00142/AM20/	RLA File :07/24/040/00232/AM20/	Lic.No/Date:0710115951 30.12.2019	Defer Date:17.12.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 15.10.2020 in which their reply is awaited. The Committee decided to send a				

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

reminder to the firm to expedite the reply.

The case stands deferred to 17.12.2020.

Case No.: 3/21/85-ALC3/2019	Party Name: TECHNO ELECTROMECH PVT LTD	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00144/AM20/	RLA File :34/24/040/00303/AM20/	Lic.No/Date:3410045758 02.01.2020	Defer Date:17.12.2020
12 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 01.10.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.			
The case stands deferred to 17.12.2020.			

Case No.: 7/21/85-ALC3/2019	Party Name: R.K.GANAPATHI CHETTIAR,	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00148/AM20/	RLA File :32/24/040/00100/AM20/	Lic.No/Date:3210079330 09.01.2020	Defer Date:17.12.2020
13 Decision : NC considered the case as per agenda and noted that the application of the firm alongwith reply has been forwarded to MoFPI for examination and comments. The Committee decided to request MoFPI to furnish their comments at the earliest.			
The case stands deferred to 17.12.2020.			

Case No.: 9/21/85-ALC3/2019	Party Name: VENKATESH FOOD INDUSTRIES	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00150/AM20/	RLA File :05/24/040/00649/AM20/	Lic.No/Date:0510413315 13.01.2020	Defer Date:17.12.2020
14 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 01.10.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.			
The case stands deferred to 17.12.2020.			

Case No.: 12/21/85-ALC3/2019	Party Name: QUALITY SPECIALITY CHEMICALS LLP	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Approved	
HQ File :01/85/050/00153/AM20/	RLA File :03/95/040/01010/AM20/	Lic.No/Date: 0310834258 16.01.2020		
15 Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/02/2020-ED dated 24.09.2020 given on AA No. 0310831106 20.08.2019 of the firm, allowing the following inputs;				
S.No.	Export Item	Quantity	Import Item	Quantity Allowed

1.	Carragenan (Weight Variation +/- 5%)	90000.000 Kg	Refined Kappa Carageenan	8100.000 Kg
			Konjac Gum Powder	4950.000 Kg

RA may take subsequent consequential action accordingly.

Case No.:14/21/85-ALC3/2019	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:6/85-ALC3/2020 15.10.2020	Rejected
HQ File :01/85/050/00155/AM20/	RLA File :24/24/040/00051/AM20/	Lic.No/Date:2410042982 17.01.2020	
Decision : NC considered the case as per agenda and noted that the firm was issued letter on 25.02.2020 followed by reminders on 17.03.2020, 25.07.2020 and 30.09.2020 to furnish hard copy of the application for examination and comments. In accordance to Policy Circular No.23/2015-20 dated 15th May, 2019, the applicant needs to send hard copy of the application to the concerned Norms Committee within a period of 2 months from the date of issue of AA for fixation of norms. However, despite repeated reminders, the firm has not furnished hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest for regularization of the case. RA may take subsequent consequential action accordingly.			

Case No.:15/21/85-ALC3/2019	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:6/85-ALC3/2020 15.10.2020	Rejected
HQ File :01/85/050/00156/AM20/	RLA File :24/24/040/00050/AM20/	Lic.No/Date:2410042983 17.01.2020	
Decision : NC considered the case as per agenda and noted that the firm was issued letter on 25.02.2020 followed by reminders on 17.03.2020, 25.07.2020 and 30.09.2020 to furnish hard copy of the application for examination and comments. In accordance to Policy Circular No.23/2015-20 dated 15th May, 2019, the applicant needs to send hard copy of the application to the concerned Norms Committee within a period of 2 months from the date of issue of AA for fixation of norms. However, despite repeated reminders, the firm has not furnished hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest for regularization of the case. RA may take subsequent consequential action accordingly.			

Case No.:18/21/85-ALC3/2019	Party Name:PRAYAGH NUTRI PRODUCTS (P) LTD.	Meet No/Date:6/85-ALC3/2020 15.10.2020	Status:Deferred
HQ File :01/85/050/00159/AM20/	RLA File :09/24/040/00515/AM20/	Lic.No/Date:0910068398 21.01.2020	Defer Date:17.12.2020
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to MoFPI for examination and comments. The Committee			

प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

decided to request MoFPI to furnish their comments at the earliest.

The case stands deferred to 17.12.2020.

Case No.:21/21/85-ALC3/2019	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00162/AM20/	RLA File :06/24/040/00084/AM20/	Lic.No/Date: 0610039419 23.01.2020	Defer Date: 17.12.2020
19 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to DPIIT for examination and comments. The Committee decided to request DPIIT to furnish their comments at the earliest.			
The case stands deferred to 17.12.2020.			

Case No.:22/21/85-ALC3/2019	Party Name: AGASTYA NUTRIFOOD INDUSTRIES LLP	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00163/AM20/	RLA File :08/24/040/00349/AM20/	Lic.No/Date: 0810147094 28.01.2020	Defer Date: 17.12.2020
20 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to MoFPI for examination and comments. The Committee decided to request MoFPI to furnish their comments at the earliest.			
The case stands deferred to 17.12.2020.			

Case No.:25/21/85-ALC3/2019	Party Name: JAYSHRI GAYATRI FOOD PRODUCTS PRIVATE LIMITED	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00166/AM20/	RLA File :11/24/040/00010/AM20/	Lic.No/Date: 1110028680 31.01.2020	Defer Date: 17.12.2020
21 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 16.09.2020 followed by reminder on 30.09.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite their reply.			
The case stands deferred to 17.12.2020.			

Case No.:1/3/85-ALC3/2020	Party Name: TECHNO ELECTROMECH PVT LTD	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00236/AM21/	RLA File :34/24/040/00063/AM21/	Lic.No/Date: 3410046164 18.06.2020	Defer Date: 17.12.2020
22 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 25.07.2020 followed by reminder on 30.09.2020 to furnish a copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application immediately.			

The case stands deferred to 17.12.2020.

Case No.: 2/3/85-ALC3/2020	Party Name: EICL LIMITED	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00237/AM21/	RLA File :10/24/040/00025/AM21/	Lic.No/Date:1010060566 26.06.2020	Defer Date:17.12.2020
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Tech.1;			
23 i) Complete Specification of Import & Export items. ii) Manufacturing process in details. iii) Stage wise manufacturing process, indicating wastage at each stage of manufacture. iv) Chemistry & Material Balance in terms of Mol. Wt. of export & import.			
The case stands deferred to 17.12.2020.			

Case No.: 3/3/85-ALC3/2020	Party Name: YASHODA MICA AND MINING PRIVATE LIMITED	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00238/AM21/	RLA File :13/24/040/00017/AM21/	Lic.No/Date:1310049612 02.07.2020	Defer Date:17.12.2020
24 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 25.07.2020 followed by reminder on 30.09.2020 to furnish hard copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application at the earliest.			
The case stands deferred to 17.12.2020.			

Case No.:4/3/85-ALC3/2020	Party Name:NUEVO POLYMERS PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2020 15.10.2020	Approved	
HQ File :01/85/050/00239/AM21/	RLA File :05/24/040/00155/AM21/	Lic.No/Date:0510414564 06.07.2020		
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14/5/2020-ED dated 23.09.2020, allowing the following inputs;				
S.No.	Export Item	Quantity	Import Item	Quantity Allowed
1.	Guargum Powder Treated Pulverised	240000.000 Kg	Biogal P Conc alphaglauctosidase enzyme	358.200 Kg
RA may take subsequent consequential action accordingly.				

Case No.: 5/3/85-ALC3/2020	Party Name: AMOL PHARMACEUTICALS PVT.	Meet No/Date: 6/85-ALC3/2020	Approved
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	LTD.	15.10.2020		
HQ File :01/85/050/00240/AM21/	RLA File :13/24/040/00019/AM21/	Lic.No/Date:1310049618 07.07.2020		
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of Tech.2, allowing the following inputs;				
S.No.	Export Item	Quantity	Import Item	Quantity Allowed
1.	Amino Trit 02 [Each 100 gms of Amino Trit02 contains melatonin NLT 2.1 gms)	1.000 Kg	Melatonin	21.105gms
RA may take subsequent consequential action accordingly.				

Case No.: 6/3/85-ALC3/2020	Party Name:M R AGRO INDUSTRIES	Meet No/Date:6/85-ALC3/2020 15.10.2020	Rejected
HQ File :01/85/050/00241/AM21/	RLA File :08/24/040/00086/AM21/	Lic.No/Date:0810148100 10.07.2020	
27	Decision : NC considered the case as per agenda and noted that there is no manufacturing activities involved in the export product except cleaning/sorting of Caraway seeds. In accordance to Para 4.04 of FTP, 2015-20, AA shall not be available for duty free import of spices for cleaning, grading etc. The Committee therefore, decided to reject the case with direction to firm to pay Custom Duty and applicable interest there on for regularization of the case. RA may take subsequent consequential action accordingly.		

Case No.: 9/3/85-ALC3/2020	Party Name:NUZEN INDUSTRIES PVT LTD	Meet No/Date:6/85- ALC3/2020 15.10.2020	Status:Deferred
HQ File :01/85/050/00244/AM21/	RLA File :09/24/040/00172/AM21/	Lic.No/Date:0910068955 10.07.2020	Defer Date:17.12.2020
28	Decision : NC considered the case as per agenda and noted that the application of the firm alongwith reply has been forwarded to DPIIT for examination and comments. The Committee decided to request DPIIT to furnish their comments at the earliest.		
The case stands deferred to 17.12.2020.			

Case No.: 15/3/85- ALC3/2020	Party Name:BHANSALI AND COMPANY	Meet No/Date:6/85- ALC3/2020 15.10.2020	Status:Deferred
HQ File :01/85/050/00250/AM21/	RLA File :02/24/040/00043/AM21/	Lic.No/Date:0210209980 15.07.2020	Defer Date:17.12.2020
29	Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 25.07.2020 followed by reminder on 30.09.2020 to furnish hard copy of the application, which is awaited. The Committee decided to send a reminder to the firm to		

furnish a copy of the application at the earliest.

The case stands deferred to 17.12.2020.

Case No.: 7/3/85-ALC3/2020	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date: 6/85- ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00242/AM21/	RLA File :05/23/040/00077/AM21/	Lic.No/Date: 0510414628 15.07.2020	Defer Date:17.12.2020
30 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to DPIIT for examination and comments. The Committee decided to request DPIIT to furnish their comments at the earliest.			
The case stands deferred to 17.12.2020.			

Case No.: 8/3/85-ALC3/2020	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date: 6/85- ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00243/AM21/	RLA File :05/23/040/00078/AM21/	Lic.No/Date: 0510414629 15.07.2020	Defer Date:17.12.2020
31 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to DPIIT for examination and comments. The Committee decided to request DPIIT to furnish their comments at the earliest.			
The case stands deferred to 17.12.2020.			

Case No.: 10/3/85- ALC3/2020	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date: 6/85- ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00245/AM21/	RLA File :05/23/040/00076/AM21/	Lic.No/Date: 0510414627 15.07.2020	Defer Date:17.12.2020
32 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to DPIIT for examination and comments. The Committee decided to request DPIIT to furnish their comments at the earliest.			
The case stands deferred to 17.12.2020.			

Case No.: 11/3/85- ALC3/2020	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date: 6/85- ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00246/AM21/	RLA File :05/23/040/00075/AM21/	Lic.No/Date: 0510414633 15.07.2020	Defer Date:17.12.2020
33 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to DPIIT for examination and comments. The Committee decided to request DPIIT to furnish their comments at the earliest.			
The case stands deferred to 17.12.2020.			


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

34	Case No.:14/3/85-ALC3/2020	Party Name:FULLIFE HEALTHCARE PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2020 15.10.2020	Status:Deferred
	HQ File :01/85/050/00249/AM21/	RLA File :03/94/040/00244/AM21/	Lic.No/Date:0310837212 15.07.2020	Defer Date:17.12.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 25.07.2020 followed by reminder on 30.09.2020 to furnish hard copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application at the earliest. The case stands deferred to 17.12.2020.				

35	Case No.:12/3/85-ALC3/2020	Party Name:GRAIN N GRACE FOOD INGREDIENTS PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2020 15.10.2020	Status:Deferred
	HQ File :01/85/050/00247/AM21/	RLA File :10/24/040/00028/AM21/	Lic.No/Date:1010060585 15.07.2020	Defer Date:17.12.2020
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to MoFPI for examination and comments. The Committee decided to request MoFPI to furnish their comments at the earliest. The case stands deferred to 17.12.2020.				

36	Case No.:16/3/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:6/85-ALC3/2020 15.10.2020	Approved										
	HQ File :01/85/050/00251/AM21/	RLA File :13/24/040/00025/AM21/	Lic.No/Date:1310049628 16.07.2020											
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of Tech.2, allowing the following inputs;														
<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Amino Trit 04 [Each 100 mgs of Amino Trit04 contains NLT 93.67 mgs of L-Theanine</td><td>1.000 Kg</td><td>L-Theanine</td><td>0.9414 Kg</td></tr> </tbody> </table>					S.No.	Export Item	Quantity	Import Item	Quantity Allowed	1.	Amino Trit 04 [Each 100 mgs of Amino Trit04 contains NLT 93.67 mgs of L-Theanine	1.000 Kg	L-Theanine	0.9414 Kg
S.No.	Export Item	Quantity	Import Item	Quantity Allowed										
1.	Amino Trit 04 [Each 100 mgs of Amino Trit04 contains NLT 93.67 mgs of L-Theanine	1.000 Kg	L-Theanine	0.9414 Kg										
RA may take subsequent consequential action accordingly.														

37	Case No.:17/3/85-ALC3/2020	Party Name:KURUWA ENTERPRISES	Meet No/Date:6/85-ALC3/2020 15.10.2020	Rejected
	HQ File :01/85/050/00252/AM21/	RLA File :10/24/040/00030/AM21/	Lic.No/Date:1010060590 21.07.2020	
Decision : NC considered the case as per agenda and noted the reply furnished by the firm vide their letter dated 20.01.2020 in which it has been stated that the sterilization activities are done through the third party i.e, M/s Microtrol Sterilization Services Pvt.				

Ltd. AA has been issued as a manufacturer exporter, but no manufacturing activity is done by the AA holder. The manufacturing activity i.e. 'Sterilization' is being done by a 3rd Party who is not a supporting manufacturer to the AA holder. Such an arrangement is not permitted under FTP. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.

RA may take subsequent consequential action accordingly.

Case No.: 2/6/85-ALC3/2020	Party Name: ADANI FOOD PRODUCTS PVT L TD	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00293/AM21/	RLA File :24/24/040/00042/AM21/	Lic.No/Date: 2410043241 15.09.2020	Defer Date: 17.12.2020
38 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 05.10.2020 to furnish hard copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application at the earliest.			
The case stands deferred to 17.12.2020.			

Case No.: 3/6/85-ALC3/2020	Party Name: ADANI FOOD PRODUCTS PVT L TD	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00294/AM21/	RLA File :24/24/040/00043/AM21/	Lic.No/Date: 2410043242 15.09.2020	Defer Date: 17.12.2020
39 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 05.10.2020 to furnish hard copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application at the earliest.			
The case stands deferred to 17.12.2020.			

Case No.: 1/6/85-ALC3/2020	Party Name: GADRE MARINE EXPORT PVT LTD	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Approved
HQ File :01/85/050/00292/AM21/	RLA File :03/94/040/00418/AM21/	Lic.No/Date: 0310838261 15.09.2020	
40 Decision : NC considered the case as per agenda and observed that norms of similar case of the firm (AA No. 0310834898 17.02.2020) has been fixed on the basis of the comments of the Technical Authority, i.e., CIFT vide letter No.1(7)/FP/Sion/2018 dated 15.07.2020. On the basis of that, the Committee decided to fix the norms of the above AA (0310838261 15.09.2020) "as applied for".			
RA may take subsequent consequential action accordingly.			

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

41	Case No.:4/6/85-ALC3/2020	Party Name: BALAJI AGRO PVT.LTD.	Meet No/Date:6/85-ALC3/2020 15.10.2020	Status:Deferred
	HQ File :01/85/050/00295/AM21/	RLA File :02/24/040/00073/AM21/	Lic.No/Date:0210210106 16.09.2020	Defer Date:17.12.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 05.10.2020 to furnish hard copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application at the earliest. The case stands deferred to 17.12.2020.				
42	Case No.:5/6/85-ALC3/2020	Party Name:GOODRICH CEREALS	Meet No/Date:6/85-ALC3/2020 15.10.2020	Status:Deferred
	HQ File :01/85/050/00296/AM21/	RLA File :33/24/040/00013/AM21/	Lic.No/Date:3310030744 18.09.2020	Defer Date:17.12.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 05.10.2020 to furnish hard copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application at the earliest. The case stands deferred to 17.12.2020.				
43	Case No.:6/6/85-ALC3/2020	Party Name:SAMAN TEA PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2020 15.10.2020	Status:Deferred
	HQ File :01/85/050/00297/AM21/	RLA File :02/24/040/00074/AM21/	Lic.No/Date:0210210119 21.09.2020	Defer Date:17.12.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 05.10.2020 to furnish hard copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application at the earliest. The case stands deferred to 17.12.2020.				
44	Case No.:9/6/85-ALC3/2020	Party Name:DRYTECH PROCESS (I)PVT.LTD;	Meet No/Date:6/85-ALC3/2020 15.10.2020	Withdrawn
	HQ File :01/85/050/00300/AM21/	RLA File :03/94/040/01016/AM20/	Lic.No/Date:0310838409 22.09.2020	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No. 03/85 dated 06.08.2020. The Committee therefore, decided to withdraw the case.				
45	Case No.:10/6/85-ALC3/2020	Party Name:RADNIK EXPORTS	Meet No/Date:6/85-ALC3/2020 15.10.2020	Status:Deferred

HQ File :01/85/050/00301/AM21/	RLA File :05/24/040/00296/AM21/	Lic.No/Date:0510415311 24.09.2020	Defer Date:17.12.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 05.10.2020 to furnish hard copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application at the earliest. The case stands deferred to 17.12.2020.			

Case No.: 13/6/85-ALC3/2020	Party Name: A.V.THOMAS & CO. LTD	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00304/AM21/	RLA File :10/24/040/00047/AM21/	Lic.No/Date:1010060666 25.09.2020	Defer Date:17.12.2020
46 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 05.10.2020 to furnish hard copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application at the earliest. The case stands deferred to 17.12.2020.			

Case No.: 12/6/85-ALC3/2020	Party Name: DJ SONS CONSUMER GOODS PRIVATE LIMITED	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00303/AM21/	RLA File :05/23/040/00165/AM21/	Lic.No/Date:0510415313 25.09.2020	Defer Date:17.12.2020
47 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 05.10.2020 to furnish hard copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application at the earliest. The case stands deferred to 17.12.2020.			

Case No.: 11/6/85-ALC3/2020	Party Name: FRIGORIFICO ALLANA PRIVATE LIMITED	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Withdrawn
HQ File :01/85/050/00302/AM21/	RLA File :03/94/040/00430/AM20/	Lic.No/Date:0310838460 25.09.2020	
48 Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No. 18/85 dated 26.12.2019. The Committee therefore, decided to withdraw the case.			

Case No.: 14/6/85-ALC3/2020	Party Name: ITC LIMITED	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Approved
HQ File :01/85/050/00305/AM21/	RLA File :26/24/040/00006/AM21/	Lic.No/Date:2610012917 25.09.2020	

Decision : NC considered the case as per agenda and noted that norms of similar case with same export/import items has been fixed earlier in M.No.16/85 dated 28.11.2019. On the basis of that, the Committee decided to fix the norms allowing the following inputs;

Export Items

Coriander Powder made of Coriander Seeds	156.560 MT
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Import Items

Coriander Seed	158.126 MT
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Note: Coriander Powder made of coriander seeds should be of same variety, grade and origin as imported.

RA may take subsequent consequential action accordingly.

Case No.: 15/6/85-ALC3/2020	Party Name: HERMAN MILLER FURNITURE (INDIA) PVT LTD	Meet No/Date: 6/85-ALC3/2020 15.10.2020	Status: Deferred
HQ File :01/85/050/00306/AM21/	RLA File :07/24/040/00152/AM21/	Lic.No/Date:0710117069 28.09.2020	Defer Date:17.12.2020

50 **Decision :** NC considered the case as per agenda and noted that the firm has been issued letter on 05.10.2020 to furnish hard copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a copy of the application at the earliest.

The case stands deferred to 17.12.2020.

MANUAL CASES

M93	Case No. M-93	M/s Cargil India Private Limited	Meet No/Date: 06/85-ALC3/2019 15.10.2020	Status: Deferred
	HQ File : 01/85/171/00022/AM20/ DES.VI	RLA File : 05/23/040/00411/ AM20	Lic.No/Ecom No. 05/96/044/33000/0 658/8037 dated 15.01.2020	Defer Date:17.12.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted by M/s Cargil India Private Limited for export of "Maltodextrin Powder" against Import of "Corn/Maize".			
	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 09.10.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.			

	The case stands deferred to 17.12.2020.
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M94	Case No. M-94	M/s Chedda Specialities Foods Pvt. Ltd.	Meet No/Date: 06/85-ALC3/2019 15.10.2020	Status:Deferred
	HQ File : 01/85/171/00051/AM20/D ES . VI	RLA File : 03/94/040/00195/ AM20	Lic.No/Ecom No. Date: 03/08/071/66200/ 0616/4185, 01.06.2019	Defer Date:17.12.2020
	Subject: Application of M/s Chedda Specialities Foods Pvt. Ltd. for fixation of adhoc norms under Para 4.06 of HBP for export of Chips made of Banana/Potato and Farsan/Namkin etc. by using import item Refined Palm Oil.			
	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2020 followed by reminders dated 28.07.2020 and 01.10.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.			
	The case stands deferred to 17.12.2020.			

M95	Case No. M-95	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 06/85-ALC3/2019 15.10.2020	Status:Deferred
	HQ File : 01/85/50/00034/AM13/D ES.VI	RLA File : 05/24/040/00484/A M12	Lic.No/Ecom No. 0510321946 dated 10.04.2012	Defer Date:17.12.2020
	Subject: Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012".			
Decision : NC considered the case as per agenda and noted that the application and reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.				
The case stands deferred to 17.12.2020.				

M96	Case No. M-96	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 06/85-ALC3/2019 15.10.2020	Status:Deferred
	HQ File : 01/85/50/00162/AM13/	RLA File : 05/24/040/00367/	Lic.No/Ecom No. 0510342708	Defer Date:17.12.2020

DES.VI	AM13	dated 08.01.2013	
Subject: Representation of the firm for fixation of norms for export of "Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×1000ml), Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×750ml) etc." against import of "Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510342708 dated 08.01.2013.			
Decision : NC considered the case as per agenda and noted that the application and reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 17.12.2020.			

M97	Case No. M-97	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 06/85-ALC3/2019 15.10.2020	Status:Deferred
	HQ File : 01/85/50/00146/AM13/ DES.VI	RLA File : 05/24/040/00284/ AM13	Lic.No/Ecom No. 0510338321 dated 06.11.2012	Defer Date:17.12.2020
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky Concentrate, Black & Gold Whisky/Xcel Premium Whisky (12×750ml) containing 12011 ltr. Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol." in respect of the advance authorization No. 0510338321 dated 06.11.2012.			
	Decision : NC considered the case as per agenda and noted that the application and reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.			
	The case stands deferred to 17.12.2020.			

M98	Case No. M-98	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 06/85-ALC3/2019 15.10.2020	Status:Deferred
	HQ File : 01/85/50/00106/AM15/ DES.VI	RLA File : 05/24/040/00278/ AM15	Lic.No/Ecom No. 0510391391 dated 26.09.2014	Defer Date:17.12.2020
	Subject: Representation of the firm for fixation of norms for export of "Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12×750ml) Containing 1440 Ltr. of Standard Vodka Distillate, Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48×180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc." against import of " Standard Vodka Distillate ALC69%+/-			

10%" in respect of the advance authorization No. 0510391391 dated 26.09.2014.
Decision : NC considered the case as per agenda and noted that the application and reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 17.12.2020.

M-99	Case No. M-99	Party Name:M/s, Herbal Isolates Private Limited	Meet No/Date: 06/85-ALC3/2019 15.10.2020	Approved
	HQ File : 01/85/050/00055/AM20/ DES.VI	RLA File : 10/24/040/00024/ AM20	Lic.No/Ecom No. 1010060214 dated 28.06.2019	
Subject: Application of M/s Herbal Isolates Private Limited for fixation of norms on AA No. 1010060214 dated 28.06.2019 for export of Dehydrated Green Pepper against import of Green Pepper.				
Decision : NC considered the case as per agenda and decided to fix the norms of the above mentioned AA of the firm on the basis of the comments of Technical Authority, i.e., MoFPI, furnished vide OM No. E-14011/03/2018-ED dated 08.10.2020 allowing the following inputs;				
Export Item				
Dehydrated Green Pepper			60000.000 Kg	
Import Item				
Green Pepper			200830.000 Kg	
RA may take subsequent consequential action accordingly.				

M100	Case No. M-100	Party Name: M/s. Signature Estates.	Meet No/Date: 06/85-ALC3/2019 15.10.2020	Rejected
	HQ File : 01/85/050/00068/AM13/ DES.VI	RLA File : 02/24/040/00021/A M 13	Lic.No/Ecom No./AA No. & Date 0210177585, 16.05.2012	
Subject: Request of M/s Signature Estates for modification of the norms fixed by the Norms Committee in M.No. 19/85 dated 07.02.2019 and permission for import of flavor: Liquid/Granules and Fruits/flowers/ Herbs/ Peels which have not been allowed by the Committee.				

	Decision : NC considered the case as per agenda and noted that for export of Tea Bags with Tea Packed in Cartoons the firm was issued above mentioned AA for import of (i) Nylon/Bio Mesh Pyramids (Filter coils), (ii) Flavor: Liquid/ Granules, (iii) Fruits/Flowers/Herbs/Peels and (iv) Tea. In the earlier meetings i.e., M.No. 19/85 dated 07.02.2019 and M.No. 11/85 dated 12.09.2019, the Committee approved three items except Flavour. Again on the basis of the request of the firm, a personal hearing was given in M.No. 21/85 held on 13.02.2020. The representative of the firm appeared for PH. The Committee after due deliberation, asked the firm to furnish following information; i) Different kind of flavours imported and used in the export products ii) Furnish documents to correlate use of flavours in export product The Committee observed that the firm was issued DL on 18.03.2020 followed by reminders on 28.07.2020 and 01.10.2020 to furnish above mentioned information and noted that the firm's reply was still awaited. The Committee therefore, decided to reject the request of the firm for modification of the norms and decided to maintain "Status Quo" of the decisions taken in the M.No.19/85 dated 07.02.2019 and M.No. 11/85 dated 12.09.2019. RA may take subsequent consequential action accordingly.
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M101	Case No. M-101	Party Name: M/s Tata Chemicals Ltd.	Meet No/Date: 06/85-ALC3/2019 15.10.2020	Status:Deferred
	HQ File : 01/85/171/00072/AM1 9/ DES.VI	RLA File : 03/95/040/00901/ AM 19	Lic.No/Ecom No. 0310825645, dated 13.12.2018	Defer Date:17.12.2020
	Subject: Fixation of Adhoc norms in respect of AA No. 0310825645, dated 13.12.2018 of M/s Tata Chemicals Ltd. for export of Fossence (Oligofructose/FOS) Powder P-90 and Fossence (Oligofructose/FOS) Liquid L95 against import of Refined or White Sugar.			
	Decision : NC considered the case as per agenda and noted that the application and reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments, which is awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 17.12.2020.			

M102	Case No. M-102	Party Name: M/s Asandas and Sons Privated Limited	Meet No/Date: 06/85- ALC3/2019 15.10.2020	Rejected
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HQ File : 01/85/171/00129/AM21/ DES.VI	RLA File :	Lic.No/Ecom No. 08/18/546/51400/0658/0 969 dated 11.01.2020	
Subject Application of M/s Asandas and Sons Privated Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Frozen Potato Products/French Fries against import of Refined Bleached Deodorized Palm Olein.			
Decision : NC considered the case as per agenda and noted that on the basis of the comments of the Technical Authority, i.e., MoFPI, furnished vide OM No. E-14/01/2020-ED dated 28.08.2020, the firm was issued DL on 09.10.2020 to clarify the reason to transfer the import item to the manufacturing plant of supporting manufacturer, i.e., Frigorifico Allan Pvt. Ltd. for process of deodorization, storage and supply of the import item again to the firm. The Committee noted that the firm vide email dated 12.10.2020 has clarified that the Refined Palm Olein when imported in Vessel carries some Paroxide value "PV". The value get increased during transit and storage which takes out the freshness from oil. Being a quality French fries manufacturer they require fresh Palm Olein with certain PV to manufacture their final product and hence they send the material to supporting manufacturer M/s Frigorifico Allana Private Limited for the purpose of storage and on time delivery of fresh material after deodorization. The Committee observed that the accounting of import item in export product is difficult. Moreover, the reply furnished by the firm for storage & timely delivery of import item in the manufacturing plant of supporting manufacturer, i.e., Frigorifico Allana Private Limited may not meet the framework of the Scheme. Hence the Committee decided to reject the application for prior fixation of norms under Para 4.06 of HBP, 2015-20. RA may take subsequent consequential action accordingly.			

M-103	Case No. M-103	Party Name: M/s Geltec Private Limited	Meet No/Date: 06/85-ALC3/2019 15.10.2020	Status:Deferred
	HQ File : 01/85/171/00141/AM21- DES.VI	RA F.No. 03/94/040/00351/A M21	Ecom/AA No. & Date 03/97/068/52200/0696 /0741 dated 08.08.2020	Defer Date:17.12.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Geltec Private Limited for export of "Soft Gelatin Capsules containing Cod Liver Oil, Gelatin and Glycerine USP/FCC" against import of "Cod Liver Oil, Gelatin and Glycerine USP/FCC". Decision : NC considered the case as per agenda and noted that the following representatives of the firm have appeared for PH held through VC; i) Shri S. Mohanty, Vice President, IBD			

ii)	Shri Santosh Bobhate, Sr. Manager(Logistic)
iii)	Mr. Tangadurai, R&D Head.
The Committee heard the representatives of the firm and requested them to	
(i) submit revised application with all compositions of the export products including imported as well as indigenous items.	
(ii) submit Drug Manufacturing License.	
The case stands deferred to 17.12.2020.	

M-104	Case No. M-104	Party Name: M/s Geltec Private Limited	Meet No/Date: 06/85-ALC3/2019 15.10.2020	Status:Deferred
	HQ File : 01/85/171/00135/AM21- DES.VI	RA F.No. 03/94/040/00247/A M21	Ecom/AA No. & Date 03/97/068/52200/0690 /1376 dated 04.07.2020	Defer Date:17.12.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Geltec Private Limited for export of "Soft Gelatin Capsules containing Fish Lipid Oil, Gelatin and Glycerine USP/FCC" against import of "Fish Lipid Oil, Gelatin and Glycerine USP/FCC".				
Decision : NC considered the case as per agenda and noted that the following representatives of the firm have appeared for PH held through VC; - Shri S. Mohanty, Vice President, IBD - Shri Santosh Bobhate, Sr. Manager(Logistic) - Mr. Tangadurai, R&D Head. The Committee heard the representatives of the firm and requested them to (i) submit revised application with all compositions of the export products including imported as well as indigenous items. (ii) submit Drug Manufacturing License. The case stands deferred to 17.12.2020.				

Date:23.11.2020
Place:New Delhi


 (Pradyumna Sahu)
 Foreign Trade Development Officer

प्रद्युम्न साह/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

